

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:5407
ANSWERED ON:13.12.2010
NATIONAL COMMON MINIMUM PROGRAMME
Majumdar Shri Prasanta Kumar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any suggestion/recommendation was included in the National Common Minimum Programme towards providing reservation to the weaker sections in the private sector;
- (b) if so, the details thereof and the action taken thereon;
- (c) whether the Government is considering to bring in a new legislation in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (e) The National Common Minimum Programme (NCPM), 2004 of the UPA Government stipulated that `the UPA Government is very sensitive to the issue of affirmative action, including reservation in the private sector. It will immediately initiate a national dialogue with all political parties, industry and other organizations to see how best the private sector can fulfill the aspirations of SC and ST youth`.

A high level Coordination Committee has been constituted in October 2006, to carry forward the dialogue with Industry on Affirmative Action in the private sector. The Coordination Committee has been holding meetings with apex chambers from time to time.

Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM), Confederation of Indian Industry (CII), and PHD Chamber of Commerce and Industry (PHDCCI) have developed their respective Codes of Conduct on affirmative action for adoption by their members. These Codes of conduct provides, inter alia, for inclusive policies and non-discrimination. The progress in adoption of these codes is slow. Dialogue with Industry is continuing.